

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building , 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 32/TT/2013
(Earlier Docket No. 23/TT/2013)

Date: 10.4.2013

To,
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of Transmission Tariff for Northern Regional Transmission Strengthening Scheme in NR for tariff block 2009-14 period

Sir,

Please refer to the above petition filed by PGCIL and furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 10.5.2013:-

1. Status of commissioning the assets. Auditor / Management certificate and Tariff Forms (Form-1, Form-6, Form-13 and Form-13B) for concerned Asset as per the changed DOCO, if there is any change in DOCO of the Asset
2. Details regarding "Proposed Domestic Loan 12-13" @ 9.30%.
3. PGCIL has submitted in pages 11 and 12 of the petition, the capital cost for Asset "A" – Asset "F" for initial spares purpose. This information may kindly be given along with corresponding petition nos.
4. Petitioner vide Page 10 of the petition stated that as per Haryana State R&R policy, amount of ₹ 350 lakh is payable to the land owner as annuity for next 33 years. In this context details of amount to be paid may be furnished. Further a copy of R&R policy document may be submitted. Also in what manner the payment has been made in past while acquiring land for transmission projects?
5. Legible copy of Investment Approval.
6. RCE in case total estimated completion cost after commissioning of remaining part of transmission system exceeds the Apportioned Approved cost of the project.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)